

MR. CHAIRMAN: The question is:

" That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1992 "

The motion was adopted

MR. CHAIRMAN: I shall now put the Demands for Grants in respect of Budget (Jammu and Kashmir) for 1992-93 to vote:

The question is:

That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Forth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Jammu and Kashmir to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1993, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 27 "

The motion was adopted.

MR. CHAIRMAN: The Demands for Grants in respect of the Budget - (Jammu and Kashmir) for 1992-93 are passed.

20.00 hrs.

JAMMU AND KASHMIR
APPROPRIATION (NO.2) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SHANTARAM POTDUKHE): Sir, I beg to

move for leave to introduce a Bill to authorities payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93.

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93 "

The motion was adopted.

SHRI SHANTARAM POTDUKHE: I introduce the Bill.

Sir, I beg to move.

" That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of financial year 1992-93, be taken into consideration. "

MR. CHAIRMAN: The question is:

" That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93, be taken into consideration. "

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clauses consideration of the Bill.

The question is:

" That Clauses 2 and 3 stand part of the Bill. "

*The motion was adopted**

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*Introduced Moved with the recommendations of the President.

Clauses 2 and 3 were added to the Bill

"That the Bill be passed".

MR. CHAIRMAN: The question is

The motion is adopted

"That the Schedule, Clause, I, Enacting formula and the Long Title stand part of the Bill "

MR. CHAIRMAN: Is the House in any mood to take up the next item?

The motion was adopted

SEVERAL HON. MEMBERS: No, please.

The Schedule, Clause 1, Enacting Formula and the Long Title were added to the Bill

CHAIRMAN: The House stands adjourned to meet tomorrow at 11.00 a.m.

SHRISHANTARAMPOTDUKHE: I beg to move:

20.11 hrs.

" That the Bill be passed "

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August, 12, 1992/Sravana 21, 1914 (Saka)

MR. CHAIRMAN: The question is: